

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 609  
IB-329/ND/2023  
IA/1405/2024

**IN THE MATTER OF:**  
**Punjab National Bank**

**...PETITIONER**

**Vs**

**Mr. Vikas Jain**

**...RESPONDENT**

**Section**  
**U/s 95(1) of IBC, 2016**

**Order delivered on 06.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the Petitioner/Applicant**  
**For the RP**

:Mr. Sudhir Kumar Singh, Adv  
:Mr. Videh Vaish, Mr. Lalit Mohan, Ms.  
Aakansha, Mr. Vishal Mittal, Mr. Tarish  
Ayoobi and Mr. Avinash Gupta, Adv.  
Mr. Deepak Mittal RP in person  
:Mr. Ravi Data, Adv.

**For the Respondent**

**ORDER**

**IA/1405/2024**

Ld. Counsel for the RP is present. Ld. Counsel for the Financial Creditor is also present and submitted that the matter has been settled and he will file an application for withdrawal of the present Section 95 petition. In view of this, list the matter on **12.07.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**